

(a) the number of employees in Departments of Posts and Telecommunications in Uttar Pradesh suspended or removed from service during the financial year 1987 on account of corruption, inefficiency, late disposal of work, their indecent behaviour and coming office late.

(b) if so, the details thereof;

(c) the number of employees, out of them, reinstated and the reason therefor;

(d) whether Government are aware of the fact that in spite of five-day week, a number of employees do not come to office in time leave the office early in the evening and enjoy one hour lunch instead of half an hour and efficiency has not yet improved; and

(e) if so, the corrective steps proposed by Government ?

THE MINISTER OF ENERGY AND MINISTER OF COMMUNICATIONS (SHRI VASANT SATHE) : (a) *Postal*—57 officials were suspended and 15 were removed from service.

Telecom—42 employees were suspended and three removed from service.

(b) *Postal*—Suspended for corruption 9, inefficiency 29, late disposal of work nil, indecent behaviour 19 and coming office late nil.

Removed from service for corruption—15.

Telecom—Suspended on account of corruption 16, inefficiency 12, improper behaviour 14, late disposal of work nil and coming office late nil.

Removed from service for submission of false certificates—3.

(c) *Postal*—Suspension of 14 employees were revoked on review. One of the removed officials was reinstated on appeal.

Telecom—Suspension has been revoked in 32 cases as disciplinary proceedings have been initiated against them.

(d) *Postal*—No such cases have been reported.

Telecom—No such cases have been reported.

(e) *Postal*—Does not arise in view of (d) above.

Telecom—Does not arise in view of (d) above.

[English]

Use of foreign trade marks

5184. SHRI PARASRAM BHAR-DWAJ : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that many companies are using foreign trade marks, even though they are specifically forbidden to use them;

(b) what is the existing system for monitoring the use of trade marks;

(c) whether any cases of violation of prescribed rules have come to the notice of Government;

(d) if so, the details thereof; and

(e) the action taken/proposed to be taken by Government against the concerned companies ?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : (a) to (e). Under the existing law, there is no restriction on the use of foreign trade marks if it does not involve any direct or indirect consideration in foreign exchange. Further, trade marks can be used without registration or before or after the expiry of the registration without the protection afforded by the Trade & Merchandise Marks Act.

While approving foreign collaboration agreements, a condition is laid down that the use of foreign brand names will not be allowed on products meant for internal sales,

In case of violation of any condition of approval of foreign collaboration, the agreement is liable to be cancelled.

[Translation]

**Approval for Industrial Projects
in Bihar**

5185. SHRI KUNWAR RAM : Will the Minister of INDUSTRY be pleased to state :

(a) the names of the projects in Bihar approval of which was stressed upon by the Bihar Government in February, 1988; and

(b) the decision taken by Union Government thereon ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) and (b). In November, 1987 the pending applications for grant of Industrial Licences for locations in Bihar was discussed with the representatives of Govt. of Bihar with a view to expediting their disposal. As at present there are 21 applications which are under different stages of processing. It is the constant endeavour of the Government to dispose of all pending Industrial Licence applications as expeditiously as possible,

[English]

Advertising Policy

5186. SHRI SYED SHAHABUDDIN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the brief particulars of the advertising policy of Government;

(b) whether the quantum of advertisements released to a newspaper is proportional to its certified circulation;

(c) whether there is any cut-off limit of circulation for this purpose; and

(d) if so, the number of newspapers, language-wise and periodicity-wise which received advertisements during the current year ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H. K. L. BHAGAT) : (a) A copy of the Advertising Policy of the Government is laid on the Table of the House.

(Placed in Library, See No. LT-5847/88)

(b) The Advertisements are released to newspapers/journals keeping in view Government policy, publicity requirements and availability of funds.

(c) All those newspapers/journals which have paid circulation of over 1,000 copies and fulfil the criteria of regularity, print area etc, as laid down in the advertising Policy become eligible to get Government advertisements. Relaxation, however, is made in the case of the following :

(i) Specialised scientific/technical journals with a paid circulation of 500 copies per issue.

(ii) Sanskrit newspapers/journals and newspapers/journals published in backward, border or remote areas or in tribal languages or primarily meant for tribal readers, and those published from Jammu & Kashmir with a minimum paid circulation of 500 copies per issue.

(d) The number of newspapers language-wise and periodicity-wise which received advertisements during the current year (April '87 to September '87) is laid on the Table of the House.

(Placed in Library, See No. LT-5847/88)

**Electrification of villages in Aligarh
district of Uttar Pradesh**

5187. SHRI ZULFIQUAR ALI KHAN : Will the Minister of ENERGY be pleased to state :

(a) the number of villages which have not been provided electricity in Aligarh district so far; and

(b) the time by which these villages are likely to be provided with electricity ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE